

- (c) if not, the reasons therefor;
- (d) whether it would be at par with the old pension scheme;
- (e) if so the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA) : (a) to (f) A statement is laid on the Table of the House.

Statement

(a), (b), (d) and (e) Yes, Sir. In accordance with Department of Pension and Pensioners' Welfare OM NO. 38/41/06-P&PW (A) dated 5.5.2009, the benefit of Death cum Retirement Gratuity (DCRG) has been extended to the Central Government servants covered by the New Pension System (NPS) on provisional basis till further orders in the case of Government Servant who retires on invalidation, dies in service, is discharged from service due to disease/injury attributable to Government duty and in the case of death of a Government Servant in service attributable to Government duty.

The rate applicable is the same as in the old pension scheme.

(c) and (f) Does not arise.

MR. CHAIRMAN: The House is adjourned till 1200 hours.

The House then adjourned at three minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

WRITTEN ANSWERS TO STARRED QUESTIONS

Rehabilitation centre for children with drug dependence

*362. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there is any treatment and/or rehabilitation centres established

for children with drug dependence in conflict with law under the Juvenile Justice Act;

- (b) if so, the number of such centres, location-wise;
- (c) the source of financial support for running the centre;
- (d) the components of treatment; and
- (e) the services of rehabilitation which are being provided in these centres?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) The Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2011 provides for in-patient treatment of children which includes children in conflict with law, who are addicted to any narcotic drug or psychotropic substance, in Integrated Rehabilitation Centres for Addicts (IRCAs) supported by the Ministry of Social Justice and Empowerment under the Scheme of "Assistance for Prevention of Alcoholism and Substance (Drug) Abuse and for Social Defence Services" or any other corresponding scheme for the time being in force.

(b) to (e) Under the Scheme of "Assistance for Prevention of Alcoholism and Substance (Drug) Abuse and for Social Defence Services", financial assistance is provided to Non-Governmental Organizations, Panchayati Raj Institutions, Urban Local Bodies *etc.* for, *inter-alia*, running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs) for providing the following services:

- i. Preventive Education and Awareness Generation
- ii. Identification of addicts for motivational counseling
- iii. Detoxification and Whole Person Recovery
- iv. Referral services
- v. After-care and Follow-up
- vi. Care and support to families for co-dependence and rehabilitation.

438 IRCAs have been supported under the Scheme which provide treatment and rehabilitation services to persons of all age groups including the children. State-wise number of IRCAs supported by the Ministry is given in the Statement.

Statement

State-wise number of Integrated Rehabilitation Centres for Addicts (IRCAs) supported under the Scheme of "Assistance for Prevention of Alcoholism and Substance (Drug) Abuse and for Social Defence Services"

Sl. No.	Name of the State/UT	Number of IRCAs supported
1	2	3
1.	Andhra Pradesh	20
2.	Bihar	14
3.	Chhattisgarh	3
4.	Goa	1
5.	Gujarat	5
6.	Haryana	23
7.	Himachal Pradesh	4
8.	Jammu and Kashmir	2
9.	Jharkhand	2
10.	Karnataka	32
11.	Kerala	23
12.	Madhya Pradesh	23
13.	Maharashtra	51
14.	Odisha	32
15.	Punjab	19
16.	Rajasthan	17
17.	Tamil Nadu	29
18.	Uttar Pradesh	49
19.	Uttarakhand	5
20.	West Bengal	15
21.	Delhi	10
22.	Arunachal Pradesh	2

1	2	3
23.	Assam	15
24.	Manipur	21
25.	Meghalaya	3
26.	Mizoram	10
27.	Nagaland	5
28.	Sikkim	1
29.	Tripura	2
TOTAL		438

Tax collected during the last three years

*363. SHRI C.P. NARAYANAN: Will the Minister of FINANCE be pleased to state:

(a) the percentages of direct and indirect taxes collected by Government during the last three years;

(b) whether there was any shortfall in the budgetary estimates of these taxes or whether the estimates were exceeded, if so, by what amount; and

(c) by what amount revenue and fiscal deficits increased during these years?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) Details of direct and indirect taxes collected for the last three years are as under:

Direct Taxes:

(Rs. in crore)

Financial Year	Budget Estimates	Revised Estimates	Net Collection of Direct Taxes	% age of Budget Estimates Achieved
2009-10	3,70,000	3,87,008	3,78,063	102.18%
2010-11	4,30,000	4,46,000	4,46,935	103.94%
2011-12	5,32,651	5,00,651	4,94,799	92.89%